

A/1

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

FORM OF INDEX

D.A./T.A./R.A./C.C.P./ No. 1223
Sohan Lal — vs. Union of India No. 5642/83 1987
P A R T - I

1.	Index Papers	:- 1 and 2.
2.	Order Sheet	:- 3 to 6.
3.	Any other orders	:- 7 to 9 (H.P.W. 2025/83)
4.	Judgement	:- 10 — (H.C. 3118/85)
5.	S.L.P. X	:- 11 — Judgement of C.A.T. Lucknow dt. 20-2-1991 (Dismissed) (11)

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

D.Y. Registrat

Supervising Officer

AJK
28/12/98
Dealing Clerk

Index Sheets

Note :- If any original document is on record - Details.

- 1 - Index Sheets A1 to A3
- 2 - H.C. Order Sheets / C.A.T. in Final order A1 to A8.
- 3 - Petition Order Sheets in order A9 to A12.
- 4 - Copy of Petition / Annexure A13 to A32
- 5 - Power A33
- 6 - Counter Affidavit A35 to A47.

AJK
28/12/98
Dealing Clerk

This file is fit for consignment

Rajendra
SOL (S)

V.K. Mishra

File B/C. destroyed on 09-5-12.

(1)

A
2

ANNEXURE - A

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOWINDEX SHEETCAUSE TITLE T.A. 1223 of 1987(T)Name of the parties Sohau Lal Applicant.

Versus.

union of India Respondents.Part A.B.C.

Sl No.	Description of documents	Page
<u>Part A.</u>		

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3. petition
4. Affidavit
5. Annexures
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8. force
9. C. A.
10. S. R. A.

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C - file

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(2) A/3
GENERAL INDEX

CIVIL

SIDE

CRIMINAL

Chapter XLI, Rules 2, 9 and 15

Nature and number of case

Let. P. No. 5642-83

Name of parties

Sodan Lal vs Union of India

Date of institution

27-10-83

Date of decision

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
1.		W.P. with affidt. 21 and Annex	21	-	10/- 00/-			
2.		Power	1	-	5/- 00/-			
3.		Cost 1/2025(w) 883 & 84	2	-	5/- 00/-			
4.		Recd. Shft	2	-				
5.		Book Log	1	-				

I have this day of 1971, examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court Fee Stamps of the aggregate value of Rs. _____, that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date _____

Munsarim
Clerk

AI

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W. P. No. 5642 of 1983

Soham Lal Khan vs. Muthu J. Idiajan

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
27-10-83	<p>Hn. U. C. S. J</p> <p>Hn. K. N. S. J</p> <p>Admit. Notice on behalf of O. P. S. Khan has been accepted by of the learned Chancery Advocate.</p> <p>List the stay application before Judge in the 3rd week of November 1983.</p> <p>Inter stay granted</p>	
27-10-83	<p>C. P. A. No. 12025 (w) - 83</p> <p>for stay</p> <p>Hn. U. C. S. J</p> <p>Hn. K. N. S. J</p> <p>for orders see our order of date passed on the W. P</p>	
		14/10/83

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
	<u>Office Report</u>	
	OP. No 1 to 3 represented by Sri Amreshwaranatha My office Record submitted yours truly OP. No 1 to 3 11/11/83 S. D. (S)	
	25-11-83	8/11/83 CJA
26-11-83	C. m. no 12025-83 hrs. The Shri J.	Single Not 8]
	Stand out as the learned counsel Sri B. C. Saxena who has already been granted leave.	
26.11.1983	Cm	26.11.1983
2/12/83	Fixed e. M. M. no — 12025 (a) 2 of 83 for order Harkish K. Nath, J.	

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

20. P. No. 5642 of 198

Soham Lal and ¹⁵ ~~With the Union of India: on~~ 20/12/1947

	Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3	
2/12/83	<p><u>Hon. K. Maitri, 3.</u></p> <p>Orders on this application have already been passed on 27-10-83.</p> <p>It is wrongly listed.</p> <p>9/12/83</p> <p>2-12-83</p> <p>PR</p> <p>BN</p>		

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTRATION NO. 1223 of 1987 (T)

APPELLANT
APPLICANT

VERSUS

DEFENDANT
RESPONDENT

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
1/2/90	<p>Non-Judge D. Methi, V.C. Non: K. J. Raman, Am.</p> <p>No one is present on behalf of the applicants. Notices were issued from Allahabad office. However, by way of extra precaution issued notice to the applicants personally as well as to their counsel. Shri Arjun Bhasin makes appearance on behalf of all the opposite parties. Comts may be filed within four weeks by the opposite parties to which the applicant may file rejoinder within two weeks thereafter & list for orders on 19-1-90.</p> <p>1/2/90 1/2/90</p>	<p>OR Case has been from CAT, Alld. 90. Case is admitted & also stay granted. RA has not filed. Notices were issued from CAT, Alld. 90 is attached. Submitted to order</p> <p>OR Notice issued 31-1-90</p>

remark in 347 TMT 45
347 TMT 45-4-21-11
Submitted to
order
10/1/90

(5)

1225/117/1
A4

19-1-83

Hon. J. P. Sharma, J.M.

Sri B.C. Saxena, 4c for the applicant is present. None is present for the respondents. On the report of 4c for the applicant, the case is adjourned to

9.3.90

J.M.

9.3.91

No sitting Adi to 10.5.90

OR
In this case
~~CRA~~ has not
filed.

30.5.90

Case not reached
adjourn to 31.5.90

S.F.O

L
20/15

B.C.
B.C.

31.5.90

Case not reached adjourn to
28.8.90

28.8.90 Hon. Mr. D.K. Agarwal, J.M.,
Hon. Mr. K. Rayya, A.M.,
one of the applicant in person
and informs us that
his counsel is out of
station. More for
respondents. List for
hearing on 5-10-90.

OR
RA has not
filed.

Submitted to
hearing.

L
21/8/90

J.M.

J.M.

5.10.90

No sitting Adi to 19.12.90

19.12.90

No sitting Adi to 19.2.91

J.M.

⑥

AS

1233/875

A/F

19.2.91 -

No setting Adi to 29.5.91.

29.5.81

No Setting Delf to 2.8.91

2.8.81

No Setting Adi to 20.9.91

dc

Rusty

~~BB~~
11/1/91

~~11~~

11

8

20/9/91

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. A.B. Godti, A.M.

~~Hon. Justice B.N. Ganguly~~
the learned Counsel
for the respondent states
that this petition has
become infructuous.
It is accordingly
dismissed as infructuous.

l/c
V.C.

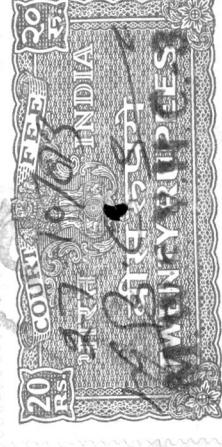
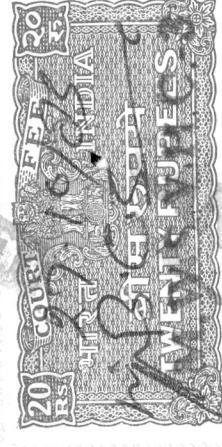
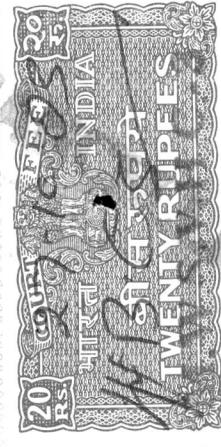
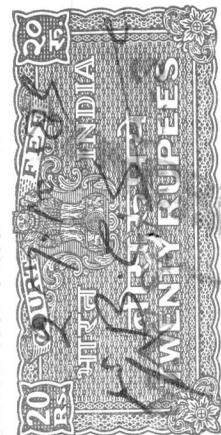
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A.M.

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On the Hon'ble High Court of Judicature at
Allahabad before Benoy K. Roy

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Sohne (al. Sohn) — ^{ge}tilione



1982-2 Dec 2
22/12/82

Palaisse

Sai B.C. Solléenq

Advocate

(X) A29 3
In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow



Application for interim relief

-- *19028*
C.M. Application no. (w) of 1983

Writ Petition No. *5640* of 1983

✓ 52/19
1. Sohan Lal, aged about 38 years, son of Sri Natha, resident of House no. 536/221, Mahaganj Chauki, Lucknow
2. Krishna Prasad, aged about 35 years, son of Sri Adharey, resident of House no. 512/17, Seventh Lane, Nishatganj, Lucknow
3. Prem Narain, aged about 31 years, son of Sri Durga Deen, resident of Bhadruk, Jail Road, Lucknow
4. Rameshwar, aged about 32 years, son of Sri Chet Ram, resident of house no. 551 ka/347 Gha, Azad Nagar, Alambagh, Lucknow

Petitioner-applicants

versus

1. The Union of India through the General Manager, N.E.Railway, Lucknow
2. The Senior Divisional Engineer, I, N.E.Railway,

⑧

Reed upholst

~~Chambers~~
25/10/83 Adv

Bruces J
Mr M. S. J.

forwarded see on
order do date
posted on the 20th
October 1983

27/10/83

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(A30)

1/10
3/2

-2-

3. The Assistant Engineer (Special), N.E.Railway,
Lucknow

Opp-parties

This application on behalf of the applicants
above-named most respectfully sheweth:-

That on the basis of the facts stated and grounds
raised in the accompanying petition the applicants
pray that this Hon'ble Court be pleased:

(i) to pass an ad interim order staying the
operation of the order dated 24.9.1983 contained in
Annexure no.3 to the writ petition and direct the
opposite-parties to allow the petitioners to continue
in the skilled grade of Rs. 260-400.

(ii) to pass such other order as in the circumstances
of the case this Hon'ble Court may deem just and
proper.

Dated Lucknow
26.10.1983

B.C.Saksena
(B.C.Saksena)
Advocate
Counsel for the applicants

10

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

7
C.M.Application No. 3118 (w) of 1985

Union of India & others .. Applicants

In re:

Writ Petition No. 5642 of 1983

3118 Sohan Lal .. Petitioner

Versus

Union of India & others .. Opp. parties.



Application for condonation of delay

The applicants, above named, most respectfully
beg to submit as under:-

That in the above noted case some delay took
place in filing the counter affidavit as enquiries had
to be made from different places and verification of
record had also to be done. Therefore, there was
unavoidable delay in filing the counter affidavit.

It is, therefore, prayed that the delay may
kindly be condoned and the counter affidavit may be
taken on record.

C. A. Basir

(C. A. Basir),
Advocate
Counsel for the applicants.

Lucknow:

Dated: 11 March 1985

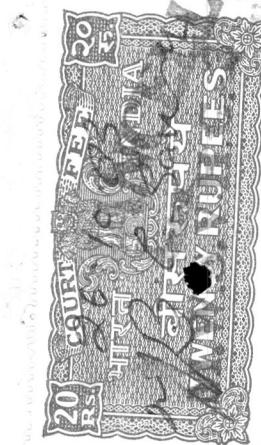
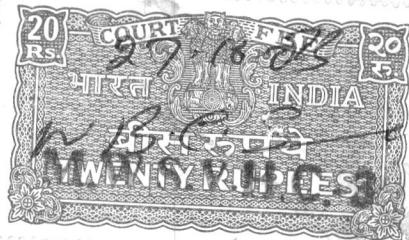
(10)

Paired (duplicate) C.P.T.
W.H. Winton
c/o Prof. B. C. Saksena
11.3.85

Honile K.S. Varma, F.
Honile S.S. Ahmad, F.

Dolay considered.

KK K.S.
12-3-85



5/EP-100
Ru.
27/10/83

+ 5/EP-100
27/10/83

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow

--
Petition under Article 226 of the Constitution
of India

--
Writ Petition No. 5642 of 1983

1. Sohan Lal, aged about 38 years, son of Sri Natha, resident of House no. 536/221, Madhganj Chauki, Lucknow.
2. Krishna Prasad, aged about 35 years, son of Sri Adharey, resident of House no. 512/47, Seventh Lane, Nishatganj, Lucknow
3. Prem Narain, 31 years, son of Sri Durga Deen, resident of Bhadruk, Jail Road, Lucknow
4. Rameshwar, aged about 32 years, son of Sri Chet Ram, resident of house no. 551 ka/347 Gha, Azad Nagar, Alambagh, Lucknow



27/10/83

Petitioners

versus

1. The Union of India through the General Manager, N.E. Railway, Lucknow
2. The Senior Divisional Engineer, I, N.E. Railway, Lucknow.

(3)

(20)

Impressed
Five Adhesive Rs. 100/- + 15/- 2 Books
Total Rs. 40/-

Correct but final Court fee
will be made on receipt of law
Court record.

In time up to

Papers filed. Copy of
should also be filed

Single - Bench

Last Dsp Order No 32 23 9-83

Dear Lucknow

This is a joint ev. on behalf
4 persons challenging the order
of reservation to lower Grade
on a Single Court fee.

May the dear Court see
if it is maintainable on a Single
Court fee.

Yours
27/10/83.

15/- 2 Books (not hundred)
Twelve feet to day

Yours
27/10.

For N.C.S.J.
Dr. A.N.S. J.

Admit. Note has been
taken by Sir Umesh Chandra
on behalf of opponent
parties. Carte affadati
may be filed within 10 days.
Reply within 4 days. We
will apply before the
last single date in the
third week of November, 1983
in the meantime we operate
of order among 3 shelves
of person stayed so far as
it relates to the following
for W.

27/10/83

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Group Graph A 14 Q
 In the Hon'ble High Court of Judicature at Allahabad,
 (Lucknow Bench), Lucknow

Writ Petition No. 5642 of 1983

Sohan Lal and others --Petitioners

versus

Union of India and others --Opp-parties

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6.	Railway Boards letter dated 16.1.1963	4	19- 20

B.C.Saksena
 (B.C.Saksena)
 Advocate

3. The Assistant Engineer (Special), N.E.Railway,
Lucknow

Opp-parties

This humble petition on behalf of the petitioners
above-named most respectfully showeth:-

1. That the petitioners are presently working as
skilled Artisans in scale Rs. 260-400. Petitioners
1 and 3 are working in the capacity of Masons while
petitioner no.2 is working as a Plumber and petitioner
no.3 as Carpenter.

2. That the petitioners 1 to 4 were initially
recruited as casual labourers in the N.E. Railway,
Lucknow under the Inspector of Works, Badshahnagar,
Lucknow on the dates indicated herein below:-

Petitioner no.	Date of initial recruitment	Date from which given regular scale
1.	16.12.1966 Mason	1970
2.	2.6.1970 unskilled Khalasi 19.4.1971 continuously Plumber	194.1971 27.7.1973
3.	24.2.1970 Carpenter continuously	29.10.1976
4.	27.9.1972 Mason	27.3.1973

3. That prior to...March '74 the petitioners were
placed in grade Rs. 110-180 and thereafter have been
placed in grade Rs. 260-400 and have been paid in the



P.H.R.K.

said scale of Rs. 260-400 ever since then regularly.

4. That the petitioner after having continued to do the same work for which they were engaged viz., petitioners 1 and 4 as Masons, petitioner no.2 as Plumber and petitioner no.3 as Carpenter for more than six months without break were treated as temporary railway servants and were placed in the regular scales of pay from the dates indicated in the preceding paragraph.

5. That Chapter XXV of the Indian Railway Establishment Manual deals with casual labourers. Paragraph 2511 of the said Manual provides for the rights and privileges admissible to casual labourers who are treated as temporary after completion of six months continuous service. The said provision inter alia provides that " casual labour treated as temporary are entitled to all the rights and privileges admissible to railway servants as laid down in Chapter XXIII of the Indian Railway Establishment Manual. The rights and privileges admissible to such labour also include the benefits of the Discipline and Appeal Rules. Their service prior to the date of completion of six months continuous service will not however count for any purpose like reckoning the retirement benefits, seniority etc. Such casual labourers will also be allowed to carry forward the leave at their credit to the new post on absorption in regular service."



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-4-

6. That impursuance of the provisions of para 2512 of the Manual for absorption of the petitioners and other casual labourers in regular vacancies a screening test was conducted on 18.6.1982, 19.6.1982 22.12.1982 and 23.12.1982.

7. That the result of the said screening test was circulated by notice bearing endorsement no. E/227/ Screening/Engg. dated 23.4.1983 issued under the signature of the Divisional Railway Manager (Personnel) N.E.Railway, Lucknow. In the said notice the petitioners names were shown at serial nos. 5, 25, 42 and 114 respectively. A true copy of the relevant extract of the said notice is being annexed as Annexure no.1 to this petition.

A perusal of the said notice would show that the said screening was said to have been conducted for purposes of absorption of casual labourers in scale Rs.196-232 which is the scale admissible to Class IV posts.

8. That by means of letter dated 12.5.1983 issued by the Assistant Engineer, N.E.Railway, Lucknow the petitioners along with other casual labours who had been found suitable at the screening test were posted in scale Rs. 196-232, which may be revised later on. The employment was stated to be purely temporary subject to medical examination , if not already done and verification of antecedents. In the



21/5/83

list of 162 candidates the petitioners names were shown at serial nos; 29, ¹³³ 30, 39 and 45 . A true copy of the relevant extract of the said office order dated 12.5.1983 is being annexed as Annexure no.2 to this petition.

9. That the petitioners were subjected to medical examination and their antecedents were also verified. After the said formalities having been completed the petitioners along with others were posted under the Assistant Engineer, Special, N.E.Railway, Lucknow against existing vacancies in the scale of Rs .196-232 by an order dated 24.9.1983 passed by the Assistant Engineer, Special, N.E. Railway,Lucknow. A true copy of the relevant extract of the said office order is being annexed as Annexure no.3 to this petition.



27/9/83

10. That while passing the impugned order contained in annexure 3 the posting of the petitioners against vacancies in scale Rs. 196-232 which is the scale admissible to Class IV posts, the circumstance that the petitioners had ever since the dates of their initial recruitment been working in a ~~higher~~ higher grade of Rs. 260-400 admissible to class III posts has been ignored.

11. That sub-para (ii) of Para 2512 of the Indian Railway Establishment Manual reads as under:-

"Casual labour engaged in workcharged

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-6-

establishments of certain departments who get promoted to semi-skilled, skilled and highly skilled categories due to non-availability of departmental candidates and continue to work as casual employees for a long period, shall straightaway be absorbed in regular vacancies in skilled grades provided they have passed the requisite test to the extent of 25% of the vacancies reserved for departmental promotion from the ~~semi~~ unskilled and semi-skilled categories. These orders also apply to the casual labour who are recruited directly in the skilled categories in workcharged establishments after qualifying in the trade test."

The said provision is based on Railway Boards letter no. E(NG) 62 CL/36 dated 16.1.1963 addressed to all General Managers of Indian Railways. A true copy of the said letter as circulated by the office of the Chief Personnel Officer, N.E.Railway, Gorakhpur dated 15.2.1963 is being annexed as Annexure no.4 to this petition.



12. That the post of Khalasi is an unskilled category post ~~the~~ and then are posts of semi-skilled, skilled and highly skilled categories. Posts of the categories of unskilled and semi-skilled are categorised under the Indian Railways as Class IV posts while the skilled grade posts are

21/2/63

categorised as Class III posts. The posts of Plumber, Carpenter and Mason belong to the skilled grade and are in the pay scale of Rs. 260-400 and are categorised as Class III posts while the post of Khalasi is in unskilled category and is presently in the pay scale of Rs. 196-232 and is categorised as Class IV post. The posts belonging to the semi-skilled category are presently in the scale of Rs. 210-270 and are categorised as Class IV posts.

13. That in the circumstances detailed above and having no other equally effective and speedy alternative remedy the petitioners seeks to prefer this petition and set forth the following amongst others,

GROUND:

(a) Because the impugned order has been passed ignoring the circumstances that the petitioners have been working in scale Rs. 260-400 for the last 10 to 16 years which was admissible to Class III posts and posting them after a ~~in~~ lapse of so many years of satisfactory service in Class IV posts is highly capricious, discriminatory and arbitrary.

(b) Because by reason of the fact that the petitioners were initially recruited as unskilled Khalasi and casual labour and were posted to work in/positions carrying the pay scale of Class III.

provisions of para 2512(ii) of the Manual were clearly attracted and as such in view of the directions of the Railway Board in its letter dated 16.1.1963 the petitioners on having succeeded at the screening test should have been straightaway absorbed in regular vacancies in skilled grade.

(c) Because the impugned order is clearly violative of the provisions of Para 2512 and the Railway Boards letter dated 16.1.1963 besides being highly arbitrary and capricious.

Wherefore, it is respectfully prayed that this Hon'ble Court be pleased:

(i) to issue a writ of certiorari or a writ, order or direction in the nature of certiorari to quash the order dated 24.9.1983 contained in Annexure 3 to the writ petition in so far as it posts the petitioners in scale Rs. 196-232 instead of allowing them to continue in scale Rs. 260-400.

(ii) to issue a writ of mandamus or a writ, order or direction in the nature of mandamus commanding the opposite-parties to straightaway absorb the petitioners in regular vacancies in skilled grade since they have passed the requisite trade tests for the various trades in which they have been working.

Bcr

ATC

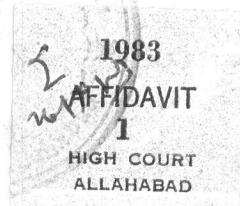
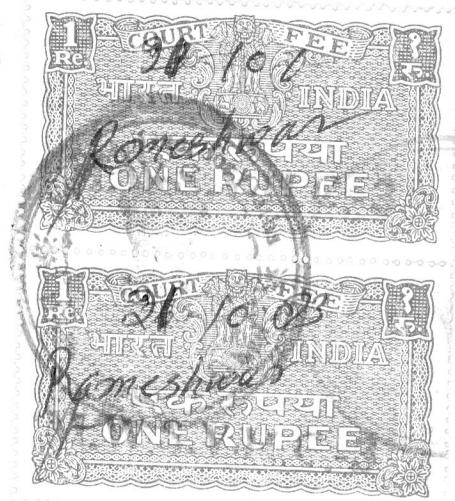
ATC

-9-

(iii) to issue such other writ, direction or order, including an order as to costs which in the circumstances of the case this Hon'ble Court deems just and proper.

Dated Lucknow
25.10.1983

B.C.Saksena
(B.C.Saksena)
Advocate
Counsel for the petitioners



In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow

--
Affidavit

in

Petition under Article 226 of the Constitution
of India

--
Writ Petition No.

of 1983

Sohan Lal and others

--Petitioners

versus

Union of India and others

--Opp-parties

--
I, Rameshwar, aged about 32 years, son of
Sri Chet Ram, resident of house no. 551 ka/347 Gha,
Azadnagar, Alambagh, Lucknow, do hereby solemnly take
oath and affirm as under:-

1. That I am the petitioner in the above-noted writ petition and am fully acquainted with the facts of the case.
2. That contents of paras 1 to 12 of this affidavit are true to my own knowledge.
3. That annexures 1 to 4 have been compared and are certified to be true copies.

Dated Lucknow

21.10.1983

21/10/83
Deponent



A18
1/3
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-2-

I, the deponent named above do hereby verify that contents of paras 1 to 3 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed; so help me God.

R.K.Srivastava

Deponent

Dated Lucknow

21.10.1983

I identify the deponent who has signed in my presence.

R.K.Srivastava
(R.K.Srivastava)
Clerk to Sri B.C.Saksena, Advocate

Solemnly affirmed before me on 21.10.1983
at 1.00 a.m/p.m by *S. Ramchandra*
the deponent who is identified by Sri *R.K.Srivastava*
clerk to Sri *B.C.Saksena*
Advocate, High Court, Allahabad. I have satisfied myself
by examining the deponent that he understands the
contents of the affidavit which has been read out and
explained by me.

S. Ramchandra
21.10.1983

SATISH CHANDRA SRIVASTAVA OATH COMMISSIONER High Court, Allahabad; Lucknow Branch,	
No.	001/11B
Date 21-X-1983	

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रिट पिटोरान नं ग्राम 1985

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बनाम

सूनियन आफ हिंद्या लाल लाल लाल लाल लाल

रिट पिटोरान नं ।

पूर्वार्त्तर रेलवे

सहायक भिन्ना / लाल लाल के जधिनस्थ कावरत्त

गाकी स्थक ग्रन्ति / एक गाकी को नियोगित नियुक्ति वेतन मान रु 196-
-22 में वसे हेतु दिनांक 18-6-82, 19-6-82, 22-12-82 एवं

एवं 23-12-82 को जन परीक्षा सम्बन्ध है। बात परीक्षा तिथि ने
निन्नाति द्वितीय अध्ययित्वों को कुछ बैंगों के पद हेतु स्थान प्रदान किया है। इन अध्ययित्वों को वरीयता दिनांक 1-1-76 दो जनके
द्वारा किये गये काय के दिनों का संलग्न के जाधार पर रखा गया है। नियुक्ति के समय नियमानुसार इनकी विविध (प्रस्तावित)

अक्टोबर परीक्षा, जन्म रोक्ति स्थान जधिनकारा से अनुसूचि जाति/
जनजाति काप्रमाण पत्र पुलिस वैरिप्रियेशन आदि को जांच आगे को जाय

तथा इसको प्रतिलिपि पूर्त्येक सम्बन्धत अध्ययित्वों के भास्त्र में लगा

कर दिनांक 25-३-83 जिस दिन से मण्डल रेल प्रबन्धक ने जनुमोदन

किया है नियमित नियुक्ति का आदेश जारी किया जायेगा यदि दे

दिनांक 15-३-83 को कायरत है। इसको प्रभावित इस कायरत दो दाय

मिले।

यह बलिका मण्डल रेल प्रबन्धक द्वारा दिनांक 25-३-83 को

जनुमोदत है तथा इसे अनन्त्रिम से जारी किया जाता है।



रामेश्वर

120

B

-2-

क्रम सं नाम पिता का नाम जन्मार्थाधि प्रथम नियुक्ति 1-1-78 को
तारीख कुल कार्य क्रियासाली वार्षिक ।

1	2	3	4	5	6
1 से 3 तक नाट टाइप्ड					
5- सौल्हन लाल (अज्ञाति) नव्या	30-8-45	16-12-66			2660
6 से 24 तक नाट टाइप्ड					
25- कृष्ण प्रसाद अधारे	30-7-48	2-6-70			2628
27 से 41 तक नाट टाइप्ड					
42- प्रेम नारायण दुग्धदेव	6-1-52	24-2-70			2228
43 से 11 तक नाट टाइप्ड					
114- रामेश्वर(अज्ञाति) चैताराम	10-12-61	27-9-72			1292
115 से 185 तक नाट टाइप्ड					
1 से 18 तक नाट टाइप्ड					

६० अप्रैल १९८३
मण्डल रेल प्रबन्धक (कार्मिक)
लडानड ।

सं० ३ /२२७ / स्क्रेनिंग / इन्जीनियरिंग दिनांक लडानड 23-4-1983

प्रतिलिपि निम्नलिखित को सूचनाथ सर्व जावहरक कार्यपालो

लेतु प्रेषित :-

रामेश्वर

१- प्रवर मण्डल अभियन्ता / लडानड , २- महाप्रबन्धक (कार्मिक) गोरखपुर (दो प्रतियोगे में) ।

२- सहायक अभियन्ता / लडानड । अपने अधिनस्थ सभी प्रबर प्रभारियों तथा

प्रत्येक (संविधान अभ्यासियों को मिसालें । १८३ प्रतियों तथा संविधान

(A21)

14

- 3 -

1/2

अभ्यधियो के लिए 183 प्रतियां मैरी जा रही हैं। सहाय
अभियन्ता / लड़ानड़ नियमानुसार उचित कायवाहो करते हुए इनको
मिसुधित को स्थाप्त करें।

4- कायात्य अधीक्षक (केड़र) हन्जी 10 लड़ानड़ 5- नौटिस बैठ।

६० जपडनाय

कूटों मण्डल रेत प्रबन्धक (वार्षिक)

लड़ानड़।

स्त्र प्रतिलिपि



रामेश्वर

122
15
P.W.D

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

Writ Petition No. of 1983

Sohan Lal and others.....Petitioner
versus

Union of India and others.....opp. parties

Annexure no.2

OFFICE
ASSTT. ENGINEER /LUCKNOW.

SUB:- Posting of Screened G/Labours

As a result screening test conducted on 18.6.82, 19.6.82, 22.12.82 & 23.12.82, the following G/Labours, who have been found suitable as per the list circulated vide DRM(P)/LJN's No.E/227/Screening/Engg dated 2.4.1983, are posted against the existing vacancies under the various Subordinates as noted against each in the scale 196-232 which may be revised later on. Their employment is purely temporary subject to medical Examination, if not already done and verification of antecedents.

Sl. No. of screened Father's Name Under whom posted.
G.O. c/Labour

from 1 to 28 Not ty;ed

29 " Sohan Lal (SC) Natha

AEN/LJN
sic(As I.R.T/Man
AEN/Spl/LJN

30 to 32 Not ty;ed

33 " Krishna Pd. Adharey

-do-

34 to 38 Not ty;ed

39 " Prem Narain Durga Deen

-do-

40 to 44 Not ty;ed

45 " Rameshwar (SC) Chet Ram

- do -

423

16

-2-

16

110 to 162 Not ty;ed

NB: AEN/SPL/L/LJN will decide the posting of serren C/Labours as per the above list under his subordinates.

Sd/- Illegible
12/5/83

(R.P. Diwakar)
Asstt. Engineer/LJN.

Copy to IOW/PWI-BNZ.ASH & Cpa, PWI/TD/MI & Horticulture Inspector/LJN

DRM/P/LJN for information and necessary action

Sd/- Illegible
12/5/83
Asstt. Engineer /LJN.

True copy



2121242

इन दि आनेवल हाइकोर्ट आप, जूडीजैर स्ट इलाला १

लडानज बैच लडानज

रिट पिटोरान नं आप १९८३
सौल लाल तथा जन्य-पिटोरानर

बनाम

स्ट आप, यू० पौ० तथा जन्य-अपोजिट पाटीषि
स्टेप्पर नं ३

कायात्तय आदेश

निम्नलिखित कम्बारो जिन्हे आकस्मिक अभिक के सा में ज्ञान परीक्षा
के परिणाम स्वरूप क्षुध ऐणो कम्बारो वेतनमान १९६-२३ के लिये मण्डल
-ल रेख प्रबन्ध (कामिक) लडानज जं० के ज्ञापनसं० इ/२२७/छोनिंग

/हन्जी०क्नांक २५-४-१९८३ तथा २४-८-१९८३ दूवारा दोन्ये धोषित
किये जानें के परिणाम स्वरूप छात्यात्तय के कायात्तय ज्ञापन सं० इ/

२२७/१/सी०स्ल०/छोनिंग दिनांक १२-५-१९८३ तथा ५-९-१९८३ दूवारा



सहायक इन्जीनियर (विशेष) लडानज जं० के द्वैत्राधिकार में
क्षुद्रमान रिक्षियों में १९६-२३ के वेतन मान में उनकी भाँत्कुल परीक्षा
में उत्तीर्णता तथा चरित्र एवं पूर्ववृत्ति के स्वपापन के उपबन्ध के
साथ अस्थायी सा में नियुक्त किया गया है, वो दैनारो विभिन्न
स्वारडोनेट्स के जर्दीन निम्न प्रकार को जाती है :-

रामेश्वर

छांक	नाम	पिता का नाम	पद	तेनारी स्थान
स्वामी	स्वामी			

१ से १४ तक नाट टाइप्पड

१५- सौल लाल (अंजारिंग) क्षया माती अधीनकारीनी/बादशाहनगर

१६, १७ नाट टाइप्पड

१८- कृष्ण प्रसाद अधारे

1	2	3	4	5
---	---	---	---	---

19, 20 नाट टाइप्पड

21- ऐम नरायन दुगांडोन "

22, 23 नाट टाइप्पड

24- रामेश्वर केत्राम "

25 से 55 नाट टाइप्पड

ह० अपडनोय

24/9/83
सहाय इन्डियन प्रिंटर (विरोध),
पूर्वोत्तर रेलवे लाइन्ड च०

स० ह० 1227 / 1/ स्टोनिंग /

दिनांक 25-9-1983

प्रतिलिपि सूचनाएँ इवं आवश्यक कायुकादो हेतु :-

1- प्रवर मण्डल लेहाधिकारी / लालनड च० ।

2- मण्डल रेल प्रबन्धक (कामिक) लालनड च०

3- मण्डल रेल प्रबन्धक (इन्डियो) लालनड च० ।

4- काय निरीक्षक रेल पर्याय निरीक्षक बांद्रा लगार मल्लार (टोडो) । इन्डो

5- उदयान निरीक्षक / लालनड च० ।

सनात्तर वर्ष
१९८३
१५ इन कल्पव्रतारो
स्कूल व्यवसायानाम
मालिक परादाता
चुका है ।

6- मुख्य प्राप्तकार मण्डल रेल प्रबन्धक (इन्डियो) कायात्तप / लालनड च० ।

7- बैनोटर कायात्तप भवन 2मण्डल कायात्तप / लालनड च० ।

8- काय निरीक्षक / रो प०न०/कानपुर अनवरण्ड इवं ईशाबाग ।

9- सम्बन्धित कम्बारी ।

ह० अपडनोय

24/9/83
सहाय इन्डियन प्रिंटर (विरोध),
पूर्वोत्तर रेलवे लालनड च०

स्थिय प्रतिलिपि



A 26

19

1/3

In the Hon'ble High Court of Judicature at Allahabad
(Lucknow Bench), Lucknow

Writ Petition No. of 1983
Sohan Lal and others Petitioners
versus
Union of India and others -Opp-parties

Annexure no.4

Office of the
Chief Personnel Officer,
Gorakhpur
Dated 15.2.1963

No.E/57/2

All Officer as per list 'B'

Subject:- Casual labour- Absorption
regular vacancies

--

Copy of Railway Boards letter no. E(N.G.) 62 CL/36 dated 16.1.1963 is reproduced below for information and guidance

Sd. Illegible
For General Manager

Copy of Boards letter no. E(NG) 62 CL/36 dated 16.1.1963 addressed to the General Managers, All Indain Railways

Subject:- Absorption of casual labourers in regular vacancies

Instan es have come to the notice of the Board where casual labourers engaged in the workcharged establishments of certain departments get promoted to semi-skilled , skilled and highly skilled



21/2/63

categories due to non-availability of departmental candidates and continue to work as casual employees for very long periods. On their absorption in regular posts they again start from unskilled posts and thus sustain monetary loss. To obviate such hardships the Board have decided that such casual labourers should be straightaway absorbed in regular vacancies in skilled grade (provided they have passed the requisite trade test) to the extent of 25 per cent of the vacancies reserved for departmental promotees from the unskilled and semi-skilled categories. The staff so absorbed in skilled categories will take their seniority below the departmental promotees.

(This disposes of Dy. C.P.O Southern Railways D.O. letter no. P (S) 535/I /20 dated 24.9.1962.)



21/22/92

N.B.

On the Hanbli High Road of Aligarh At
ब अदालत श्रीमान Allahabad Lucknow महोदय Benaras-KO

वादी (मुद्रा) For Litigation
प्रतिवादी (मुद्राम्लेह)



Sahon Lal Sohers

वादी (मुद्रा)

Union of India Sohers बनाम
प्रतिवादी (मुद्राम्लेह)

नं० मुकदमा सन् १९८३ पेशी की ता० १९ ई०
ऊपर लिखे मुकदमा में अपनी ओर से श्री

Mr. B.C. Sohersen Advocate प्रद्वाकेट

महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से हिंगरी
जारी करावें और सूपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें
या कोई सूपया जमा करें या हमारी या विपक्ष (परिवसानी) वा
दाखिल किया सूपया अपने या हमारे हस्ताक्षर-युवत (दरतरती)
रसीद से लेवें या पंच नियुवत करे - वकील महोदय द्वारा की
गईवह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं
यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी
अपने पैरोकार को भेजता रहूगा अगर मुकदमा अदम पैरवी
में एक तरफा मैर खिलाफ पैसला हो जाता है उसकी जिम्मे-
दारी मेरी वकील पर न होगी। इसलिए यह वकालतनामा
लिख दिया कि प्रमाण रहे और समय पर काम आवे।

Accepted
B.C. Sohersen

साक्षी (गवाह) साक्षी (गवाह)

दिनांक महीना

हस्ताक्षर सोहरेन

कृष्णामुखी

पुनर्जारायण

रामेश्वर



AKALAT NAMA

Before THE HON'BLE HIGH COURT OF JUDICAURE AT ALLAHABAD.

In the court of (Lucknow Bench) Lucknow.

Writ Petition No. 5642 of 1983.

Sohan Lal and others. Petitioner.

VERSUS

Union of India and others. Opp. Partie

I/We K. R. Singh Senior Divisional Engineer, C
North Eastern Railway, Lucknow who is ex. officio authorised to
act for and on behalf of Union of India and Wali Ahmad
Assistant Engineer (Special), North Eastern Railway, Lucknow.

do hereby appoint and authorise Shri C.A. Basir,
Railway Advocate to appear, act, apply
and prosecute the above described Suit/Application/Case/Appal,
Writ/ Civil Revision on my/our behalf Union of India, Senior
Divisional Engineer (I) and Assistant Engineer (Special),

to file and take back documents, to accept processes of the court
to deposit moneys and generally to represent myself/ourselves
Union of India, Senior Divisional Engineer (I) and Assistant
Engineer (Special),

in the above proceeding and to do all things incidental to such
appearing, acting, applying, pleading and prosecuting for
and on behalf of Union of India, Senior Divisional Engineer (I)
myself/ourselves and Assistant Engineer (Special),

I/We hereby agree to ratify all that done by the
aforesaid Shri C.A. Basir, Rly. Advocate Lucknow
in pursuance of this authority.

IN WITNESS WHEREOF these presents are duly executed
this
by ~~me/us~~

day of November, 1983.

K. R. Singh
Senior Divisional Engineer (I)

K. R. Singh
Assistant Engineer (Special),
NORTH EASTERN RAILWAY,
LUCKNOW. (S. 1. 81)

Received
C. A. Basir

B.M.

AS2

In the Hon'ble High Court of Judicature at Allahabad.

Lucknow Bench, Lucknow.

Writ Petition No. 5642 of 1983

Sohan Lal

Petitioner

Versus

Union of India & others ..

Opp. parties.



Counter Affidavit on behalf
of opposite parties.

I, Darshan Singh, aged about 56 years, son of Late Sri Bhagat Singh working as Assistant Personnel Officer, North Eastern Railway, Ashok Marg, Lucknow do hereby solemnly affirm and state on oath as under:

1. That the deponent is working as Assistant Personnel Officer in the Office of Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow, as such he is fully conversant with the facts of the case and has been authorised by the opposite parties to file this counter affidavit on their behalf.

2. That the deponent has read the contents of the writ petition and has understood the same.

Preliminary Objections.

3. That the petition is not maintainable as only one set of fee has been paid although four petitioners

Dhing

X
20

have joined in the petition.

4. That the category of work of each petitioner, date of appointment, date when regular scale/temporary status was given being different, joint writ petition is not maintainable.
5. That the petitioners have no right to invoke the extra ordinary remedy under Article 226 of the Constitution of India without exhausting the alternative remedy available.
6. That mere inclusion of name in the screening list does not confer any right to promotion.
7. That the petitioners having not passed any Trade Test, are not eligible to claim as of right their retention and continuation in grade 260/400.
8. That in reply to para 1 of the writ petition it is stated that the averments made in this para are not accepted. It is stated that the petitioners are working in casual capacity in scale (260-400) as Masons (petitions No.1,2 & 4 as Plumber and petitioner No.3 as Carpenter). They are working in purely casual capacity on extra labour requisition for which month to month sanction of post is being arranged.
9. That in reply to the contents of para 2 of the writ petition, it is stated that it is accepted to this extent that the petitioner no.1 to 4 all were engaged as casual labours at daily wage rate under IOW Badshah-Nagar from the dates shown against their names, under

Dhing

(31/8/89)

the rules governing the service conditions of casual labours. They were given time scale(110-180)/(260-400) for the post of Mason,Plumber, Carpenter after completion of 180 days continuous service from the dates shown against their names. They are continuing in purely casual capacity on Extra Labour Requisition on month to month sanction for the posts for managing the work

	Dt.of engage- ment.	Date of grant of time scale.
1. Sri Sohan Lal, (Petitioner No.1)	16.12.66	17.5.67
2. Sri Krishna Pd. (Petitioner No.2)	28.7.69	Mason 19.4.71 As Khalasi 27.7.73 as Plumber 29.10.76
3. Sri Prem Narain, (Petitioner No.3)	24.2.70	29.10.76 as Carpenter.
4. Sri Rameshwar, (Petitioner No.4)	27.9.72	27.3.73 as Mason

10. That in reply to para 3 of the petition it is stated that the contents of para 3 of the writ petition are admitted with the remarks that the then existing Authorised Scale(110-180) on Railways was revised to scale (260-400) from 1.1.1973 as a result of recommendation of the Pay Commission.

11. That the contents of para 4 of the petition are not admitted as stated. The petitioners have been granted time scale as per rules for casual labours after completion of 180 days continuous working as stated in para 9 above. They did not attain the status of temporary regular employee but were entitled to certain privileges/facilities like leave,Passes and increments etc. admissible to temporary employees.

A34

AB

8/26

The absorption/appointment of casual labours in regular posts are done on their employment for regular appointment after the screening test held.

12. That in reply to para 5 of the petition it is stated that the rules referred to in this para do not provide grant of time scale to casual labour the status of regular temporary employee but provide certain privileges to them as to temporary railway servants. The casual labours are appointed on regular posts only after their passing the screening test and empanelment for such appointment. The petitioners were called for Screening test for regular absorption/ appointment in Class IV posts in scale Rs-196 -232 in which ~~they~~ ^{they must} ~~was~~ ^{were} ~~was~~ ^{must} willingly appeared and ~~was~~ selected. Accordingly ~~they~~ ^{they were} ~~was~~ ^{must} absorbed/appointed on regular basis as Khalasis in Scale Rs.196-232. They were not screened and trade tested for Skilled posts in scale Rs.260-400 and therefore appointment/absorption in scale Rs.260-400 does not arise.

13. That in reply to para 6 of the petition it is stated that the contents are accepted to this extent that the screening test was held for forming panel to fill up the regular vacancies of Class IV posts in grade (196-232) in which petitioners were called, they appeared, selected and were accordingly posted as Khalasi in scale Rs. 196-232 correctly.

14. That the contents of para 8 of the petition are admitted except that the pay scale Rs.196-232 for which the petitioners were selected for regular appointment is to be revised later on.

Wings

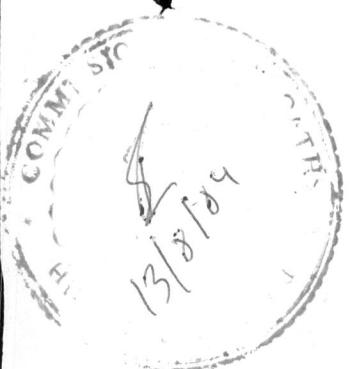
15. That the contents of para 7 of the petition are not denied.

16. That in reply to para 9 of the petition it is stated that the petitioners alongwith other successful candidates have been posted against the existing vacancies in grade Rs.196-232 subject to their fitness in Medical Examination and their character being verified by the Police Authorities but the petitioners have not yet reported for joining their postings and filed writ petition in this Hon'ble Court.

17. That in reply to para 10 of the petition it is stated that the contents of this para are not admitted. The screening test held on 18.6.1982, 19.6.1982, 22.12.1982 and 23.12.1982 was to judge the suitability of eligible, casual labours for Class IV posts of grade Rs. 196-232 only and not for the posts in scale Rs.260-400. The petitioners have appeared in the test in scale Rs.196-232 willingly and selected for the same and now they cannot state otherwise. It is however, stated that the petitioners have wrongly stated that they have been ignored to grant scale Rs. 260-400 alleged to be admissible to them. The petitioners have not been screened/tested for scale Rs.260-400.

The screening test is pre-requisite for determining suitability for appointment to class IV post on regular basis. The petitioners willingly appeared in the test for regular appointment in scale Rs.196-232 knowing the fact that their engagement in casual capacity in scale Rs. 260-400 on Extra Labour Requirement on monthly sanction was purely of casual

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character and will not afford any claim to them for their regular absorption and retention as such.

18. That in reply to the contents of para 11 of the petition it is stated that the contents of this para are not accepted as the rules referred therein relate to filling up 25% of vacancies reserved for departmental promotion from unskilled and semi-skilled categories due to non availability of departmental candidates provided such casual labours have passed the requisite test. Since the trade test of senior persons than petitioners from departmental groups are already in hand to fill up skilled posts the petitioners are not eligible for it being juniors as regular Class IV employee having been screened for regular appointment as Class IV posts subsequently at their turn correctly. The question of allowing the grade and post of skilled/Class III post after trade testing them by passing the seniors does not arise.

19. That the contents of para 12 of the petition are admitted.

20. That the contents of para 13 of the petition read with grounds thereunder are not admitted. The petitioners had alternative remedy to represent ~~his~~ ^{their} ~~Shug's~~ case to next higher authority which has not done.

21. That the petitioners before screening for regular appointment as Class IV were working in casual capacity on Extra Labour Requisition against month to month sanction only. They have not passed any trade

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(A38)

1/29

test for posting to Class III/Skilled post as required under the rules.

22. That the petition has no merits and warrants dismissal.

Darshan Singh

Deponent

Lucknow:

Dated: August 13th 1984

Verification.

I, the above named deponent do hereby verify that the contents of paras 1 & 2 are true to my personal knowledge, those of paras 8 to 20 are based on records hence believed to be true by me and those of paras 3 to 7 and 21 & 22 are based on legal advice. No part of it is false and nothing material has been concealed in it so help me God.

Darshan Singh

Deponent

Lucknow:

Dated: August 13th 1984

I declare that I am satisfied by the perusal of the papers, records and details of the case narrated to me by the person alleging himself to be Sri Darshan Singh is that person.

C. A. Barn
Advocate.

(AP 239)

- 8 -

Solemnly affirmed before me on 13/8/84
at 9 a.m./p.m. by the deponent
who is identified by Sri C.A.Basir,
Advocate, High Court, Lucknow Bench,
Lucknow.

I have satisfied myself by examining
the deponent that he understands the
contents of this affidavit which have
been read out and explained to him
by me.

Ravi Srivastava

OATH COMMISSIONER
High Court 351 (A),
Lucknow (U.P.)

No.

Date:

13/8/84

A 20
B/12

In the Hon'ble Central Administrative Tribunal
Circuit Bench, Lucknow.

TA No. 1223 of 1987 (T)

Sohan Lal and others ... Petitioner

Versus

Union of India & others Respondants

Supplementary reply on behalf of the Respondents

I, S.K. Raina

S/o Shri O N Raina

aged about 33 Yrs. do hereby solemnly affirm and state as under:-

1. That the deponent is opposite party No.2 in the above noted petition and is fully conversent with the facts of the case. He has been authorised to sign and verify the instant reply on behalf of respondents No.1 and 3.
2. That by means of the above noted writ petition the petitioners have challenged an order dated 24.9.83. posting them in grade Rs. 196- 232 contained in Annexure 3 to the writ petition.
3. That subsequent to the filing of the writ petition, the petitioners appeared in the selection/Trade Test and having been successful, have been promoted and posted as under vide office order No. E/II/283/5/Engg./Artison Dated 23.5.89/6.6.89. and office order No. E/283/Artison/Engg/5 Dated 17.2.89.

Sl No.	Petitioner's Name	Promoted to the post & grade	Posting Station
--------	-------------------	------------------------------	-----------------

1. Sohan Lal S/o Shri Mason (950-1500)

Badshah Nager

प्रवर सण्डल इन्डिया
पुर्वोरें/समाचार

Cont.

(AII)

421

(2)

2. Krishna Prasad Plumber (950-1500) Badshah Nager
S/o Shri Adharey
3. Prem Narain S/o Carpenter (950-1500) "
Shri Durga Deen
4. Rameshwar S/o Shri Mason (950-1500) "
Chet Ram

The photo Stat true copies of the Office Order Dt. 23.5.89/ 6.6.89 and 17.2.89 are annexed and marked as Annexure in S-1 and S-2 to this supplementary reply.

4. That as a result where of ,the relief claimed by the petitioner have since became infructuous.

5. That in the circumstances, the petition is liable to be dismissed as having became infructuous.

Lucknow

Dated 4/9
4.4.91

Verification

मंत्री
पूर्णसौ/संसद

I the above named, do hereby verify that the contents of paragraph no. of this supplimentry reply are true to my personal knowledge, and those of paragraphs to are based on records which are believed to be true and those of paragraph are based on legat advise. No part of it is false and nothing materiais has been concealed.

Lucknow

Dated :- 9/9
4.4.91

मंत्री
पूर्णसौ/संसद

1	2	3	4	5
✓ सर्व श्री				
16. श्वेतश्वर का मता प्रसाद गैंगमैन अधोनरेपनि/मैला नो लिहार (950-1500)				रेपनि/मैला नी
17. उदा मा गैंगमैन अधोन रेपनि/बद्धनी	,,			रेपनि/गन्दा
18. छूरी मुम् को मैन अधोन रेवपि/शेष बा ग	,,			का नि/मनका पुरा
19. राजेन्द्र प्रसाद रा ०अधोन का नि/पठारिछा पुरा सेनिट्रो फिटर का नि/आनन्दनगर (950-1500)				
20. नन्दु छा ०अधोन का नि/ना नपा रा	,,			का नि/ना नपा रा
21. बनारपो लाल सप्त ईवा ला अधोनका नि/बा ०नगर	,,			का नि/ऐश बा ग
22. पहत रा म या दब रा ०अधोनका नि/गोन्दा	,,			का नि/जरवल राडि
23. धा मदिव गैंगमैन अधोन रेपनि/पठारिछा पुरा	,,			का नि/बद्धनी
24. जगदोशा केया टेकर अधोन का नि/का ०अन०	,,			का नि/अनवर गंज
25. नन्दकिशोर छा ० का नि/बा दशा । ह नगर	,,			का नि/बा दशा । ह नगर
26. रा म चन्द्र द्रिवेदी गैंगमैन अधोन रेपनि/जरवल राडि	,,			का नि/मैला नी
27. रा म हेतु मैया गैंगमैन अधोन रेपनि/जरवल राडि	,,			का नि/लक्ष्मीमपुरा
28. कृष्णा प्रसाद तेतमान लम्बा अधोन लम्बा (950-1500) का नि/बा दशा । ह नगर				का नि/बा दशा । ह नगर
29. विजय बहा दुर सिंह छा ०/आ नि/मैला नो लक्ष्मी जै०	,,			का नि/जरवल राडि
30. गंगा उरा व				का नि/मैला नी
31. निजाम अली छा ०/का नि/लक्ष्मीमपुरा	,,			का नि/लक्ष्मीमपुरा
32. रा म दुला रे छा ०अधोनका नि/बलरा मपुरा	,,			का नि/बलरा मपुरा
33. अच्छेला ल छा ०/, का नि/पठारिछा पु	,,			का नि/आनन्दनगर
34. मत्त्वे रा म छा ०/, का नि/लक्ष्मी जै०	,,			का नि/लक्ष्मी जै०
35. जगतपा ल सिंह तेतमान लक्ष्मी नि/मा ईक्ष्वेब लक्ष्मी जै०।	,,			का नि/बा दशा । ह नगर
36. जगन्नाथ छा ०/अधोन का नि/पठारिछा पुरा	,,			का नि/बद्धनो
37. रा म नरेश छा ०/अधोन का नि/सेष बा ग	,,			का नि/का ०अन०गंज
38. रमा शंकर छा ०/अधोन का नि/का ०अन०गंज	,,			का नि/का ०अन०गंज
39. मर्ती लाल छा ०/, का नि/सेष बा ग	,,			का नि/गन्दा
40. महमुदुल हसन लम्बा/छा ०/अधोनका नि/बहरा इच	,,			का नि/बहरा इच
41. जग चन्द छा ०/अधोन का नि/सेष बा ग	,,			का नि/ना नपा रा
42. कौटे लाल छा ०/अधोन का नि/मनका पुरा	,,			का नि/बिसवा
43. राधव रा म छा ०/अधोन का नि/जरवल राडि	,,			का नि/गन्दा
44. कृष्ण बिहारी छा ०/का नि/सेष बा ग	,,			का नि/सोता पुरा

..... 3/.....

2 3 4 5

45. राम निवास शमा॑ वित्तनमान बहुई अधोनका नि/ बहुई(950-1500) का नि/बा॒ ०८८०
बा॒ दशा॑ है नगर

46. शम गवतो शा॒ ०/अधोनरैपनि/जावल राहि , , , का नि/शा॒ बा॒ ग

47. राम नयन श्रैगमैन अधोनरैपनि/बा॒ ०८० , , , का नि/बहरा॑ इच

48. देश राम शा॒ ०/अधोनका नि/बा॒ ०८० गंज , , , का नि/बा॒ ०८० गंज

49. भलू॑ शमा॑ श्रैगमैन अधोन रैपनि/बा॒ दशा॑ हनगर , , , का नि/बा॒ दशा॑ हनगर

50. श वपुजन शा॒ ०/अधोन का नि/आ॒ नन्दनगर , , , समसो॑ समके॑ रिक्त पद पर का नि/गैन्डा॑

51. पीता॑ राम इमा॑ शा॒ ०/अधोन का नि/जावल राहि , , , का नि/गैन्डा॑

52. राम शंकर श्रैगमैन अधोन रैपनि/प० गैरिषा॑ पुरा , , , रैपनि/बस्ती॑

53. गैबिन्ड प्रसाद श्रैगमैन अधोन रैपनि/मैला॑ नो , , , का नि/मैला॑ नो

क्रम पं०-२, ८, ९, १२, १३, १४, १७, १८, १९, २२, २३, २६, २७, २९, ३३, ३६, ३७, ३९, ४१, ४२
४३, ४४, ४६, ४७, ५०, ५१, ५२ की स्थानान्तरण भल्ता आदि॑ दिय नही॑ है।
उपराक्त पर प्रमई॑/प्र०/लक्षा॑ नका का अनुमोदन प्राप्त है।

ह०/०

कृते मण्डल रैल प्रबन्धक(ला॑ मिंक)
लक्षा॑ नका

पं० ई०/११/२९३/५/इ०४०/आ॑ टी०

दिनांक: २३.५.८९
६.६.८९

प्रतिलिपि प्रेषितः -

- प्रमलेधि॑/लक्षा॑ नका॑
- प्रमई॑ दि॑/लक्षा॑ नका॑
- स० ई०/ल० ज० प०० तथा॑ प०/गैरिषा॑ पुरा, गैन्डा॑ ब००४०/स००४०० एरिया॑/बहरा॑ इच्छा॑
सोता॑ पुरा॑ मैला॑ नो॑ ।
- मण्डल के॑ सभो॑ रैपनि/का॑ नि०
- सम्बन्धि॑ त कर्मचा॑ रो॑
- का॑ धि॑ धि॑/बिल तथा॑ प्ल॒ ल्या॑/लक्षा॑ नका॑
- मण्डल मन्त्री॑/नर्म॑/प००आ॑ र००४०४००/लक्षा॑ नका॑ ।

ह०/०

कृते मण्डल रैल प्रबन्धक(ला॑ ०)
लक्षा॑ नका॑

True Copy

An

प्रबन्धक द्वारा दिया॑ गया॑
दूसर॒ दृष्टि॑/प्रबन्धक

कार्यालय अदेश

(AUS)

(१८५३१)

इंजीनियरिंग विभाग के दुर्लक्ष कारोगर (९५०- १५००) के ५०% कुट्टे के अन्तर्गत इस कार्यालय के दृष्टिकोण संबंधी ११/२८३/ गार्टी०/ शास्त्री गति के इंजी० दिनांक २७. १. ८९६ वर्तमान निम्नलिखित कार्यालयों का प्रबोधनात तरकारी कारोगर के उनके समुद्र दराये वेतन पर पोस्ट किया जाता है।

क्र०सं० नाम कर्मचारी पर्वतमान पद तथा पदोन्नाति पद तथा पर्वतमान पद तथा पदोन्नाति पद तथा पद तथा पद वेतनमान वेतनमान पद वेतनमान

सर्वश्री

१. प्रेम नारायण वेतनमान वडौ० अधीन लाभी०/ वडौ० १२००/- ग्रामी०/ कारोगर
अधिकारी/वादराहनगर (९५०-१५००)
(९५०-१५००)

✓ २. राधुर्बांग

३. जयन्ती

४. नन्दविश्वेता

५. जगदीश

६. शिवनन्द

७. फूल चन्द

८. राम चन्द्र

९. जेज़िह (अ. ज. जा.)

वडौ० ४०/८००-११५० "

अधीन रैपनि/वादराहनगर

हैमार्पन (८००-११५०) "

अधीन अप्लियार्टोर

वेतनमान ४०/८००-११५० (७५०-११५०) "

अधीन रैपनि/ मैलानी "

वडौ० ४०/८००-११५० "

अधीन पुकारनि/ ऐला०

वडौ० लाक्षीहार (९५०-१५००) लोहार

अधीन रैपनि/वादराहनगर (९५०-१५००)

४० (८००-११५०) लम्बार
अधीन वानि/ मनकापुरा (९५०-१५००)

४० (८००-११५०) लम्बार

अधीन वानि/ मनकापुरा (९५०-१५००)

४०/ ७७५-१०२५ "

अधीन वानि/ मैलानी

ग्रामी० (७७५-१०२५) वडौ० ५-२० ९५०/- ग्रामी०/ कारोगर

अधीन रैपनि/ वादराहनगर (९५०-१५००)

श्री तेज़ सिंह को लक्ष्मी पदोन्नाति (५००-१०००, ९५०-१५००) की अधिकतम इनके कार्यालय वादराहनगर तिथि से ६ माह तक के लिये की जाती है। ६ माह तक इनके नियोजित के दर्दि पर कालर अनुमति ५ माह बाद इनका अंत्य सक्षम अधिकारी के लिये प्रस्तुति के लिये प्रस्तुति किया जाय। इनके उपरोक्त पर प्रमाणित प्रमाणित प्रमाणित प्रमाणित है।

सं० ई० ११/११/२८३/गार्टी०/इंजी०/५ दिनो १७. २. ८९६

प्रतिलिपि : १) प्रमलेष्ठि/ लक्ष्मनठ (२) प्रमाणित (३) शंखण्डी० (४) वानि/ वादराहनगर, पैलानी० (५) वानि/ वादराहनगर, पैलानी० (६) सम्मानित कर्मचारी० (७) कार्यालय/ विल तथा पैलानी० लिंगपति, लक्ष्मनठ० (८) वानि/ वादराहनगर

कार्यालय

उपरोक्त कार्यालय की

प्रबन्ध वादराहनगर

प्रबन्ध वादराहनगर

प्रबन्ध वादराहनगर

प्रबन्ध वादराहनगर

कृते मूल रेत वादराहनगर

१८५३१

१८५३१

१८५३१